

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 104**  
**(IB)-208(PB)/2019**

**IN THE MATTER OF:**

Oriental Bank of Commerce  
Vs.  
AVJ Infrastructure Pvt. Ltd.

.... Petitioner/Applicant  
.... Respondent

**Order u/S. 7 of the Insolvency & Bankruptcy Code, 2016 (Liq.)**

**Order delivered on 01.05.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Liquidator : Adv. Abhishek Anand, Adv. Ishaan Dhingra

**ORDER**

**New IA-2051/2024**

1. Mr. Abhishek Anand, Ld. Counsel for the Liquidator is present physically. This application has been filed by the Liquidator for extension of the Liquidation process by six months w.e.f. 06.05.2024. The prayer in this application is as follows:

- (a) *Allow the present application;*
- (b) *Kindly grant extension of Liquidation period under Regulation 44(2) of the Liquidation Process Regulations, 2016, by six months w.e.f. 06.05.2024, on grounds as detailed in paragraph 23. & 24 for completion of the Liquidation Process of the Corporate Debtor;*
- (c) *Pass such other or further order / order(s) as may be deemed fit and proper in the facts and circumstances of the instant case.*

2. Ld. Counsel for the Liquidator relied upon Para Nos. 23 & 24 of the application, which read as follows:

“23. *That vide order dated 11.11.2022 the respondent in I.A. 1485/2021 had been proceeded ex-parte (as despite*

*service of notice on four separate occasions to the Department of Mines & Geology, Haryana, neither the department has filed their reply nor have they appeared before this Hon'ble Adjudicating Authority). Further, I.A. No. 1485/2021 is coming up for hearing before this Hon'ble Adjudicating Authority on 13.05.2024.*

24. *It is humbly submitted that Applicant has been conducting the Liquidation Process of the Corporate Debtor strictly in terms of the provisions of the Code and the applicable regulations. It is pertinent to note that I.A. No. 1485 of 2021 and I.A. 2490 of 2020 are now to come up on 13.05.2024. The Applicant is seeking further extension of the liquidation period for 6 (six) months as both the I.A. No. 1485 of 2021 and I.A. 2490 of 2020 are now listed for hearing on 13.05.2024. It is submitted that in case this Hon'ble Adjudicating Authority decides that the said asset belongs to the Corporate Debtor then the same shall be then valued by the registered valuers and be put for auction in terms of the provisions of the Liquidation Process Regulations, 2016. Copies of order dated 19.01.2024, 14.02.2024, & 02.04.2024 are annexed herewith and marked as ANNEXURE A-4 (COLLY)."*

3. In view of the submissions made by the Ld. Counsel for the Liquidator and for the reasons mentioned above, we are inclined to grant the extension of 06 months w.e.f. from 06.05.2024 for completion of the Liquidation Process of the Corporate Debtor as prayed in the application.
4. With this, the present **IA-2051/2024** stands **allowed** and **disposed of**.

**Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

Shubham Pandya – 01.05.2024